# BEFORE SMT. ZOYA HADKE, JOINT SECRETARY & LEGAL ADVISER & FIRST APPELLATE AUTHORITY( Notary)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS ROOM NO. 422, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

# Appeal No.22/JS&LA(ZH)/NC/2014

### IN THE MATTER OF:

Shri J.O. Vashistha, (Advocate), 1/75, Sector-1/A, Gandhidham-Kachchh-370201 (Gujarat).

Appellant

Versus

Central Public Information Officer (N) Ministry of Law & Justice Department of Legal Affairs Shastri Bhawan New Delhi – 110001

Respondent

ORDER

#### 23.01.2015

The instant appeal dated 28.10.2014 received on 19.12.2014 has arisen out of RTI application dated 20.09.2014. The applicant in his appeal has stated that he is satisfied with the replies given to paras 1, 2 and 3 of his RTI application. In his appeal, he has sought information with regard to para (4) of his RTI application wherein he has sought information as to "whether notaries are public authority or not".

- 2. The CPIO in reply dated 08.10.2014 has replied to the same stating that the desired information is in the form of advice and is outside the scope of RTI Act, 2005.
- 3. Appellant has sought exemption from personal appearance vide letter dated 08.01.2015 received on 22.01.2015 as he is busy in court cases. The CPIO has not filed any reply, however, has appeared before me and reiterated the stand taken in reply dated 08.10.2014 to the RTI application.
- 4. After careful examination of the matter, I am of the considered view that the reply given by the CPIO is proper. Hence the appeal is dismissed.

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5. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi-110066, within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

1.

Joint Secretary & Legal Adviser & First Appellate Authority
Date: 23.01.2015

Shri J.O. Vashistha, (Advocate), 1/75, Sector-1/A, Gandhidham-Kachchh-370201

2. DLA & CPIO (Notary), D/o Legal Affairs, Shastri Bhawan, New Delhi-110001.

3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.

F.No.21 ( [439])/ 2014-IC Government of India Ministry of Law & Justice Department of Legal Affairs IMPLEMENTATION CELL

22/05×LA(2H)/NC/2014

Shastri Bhawan, New Delhi Dated: 13-11-)4.

## OFFICE MEMORANDUM

Subject:- Information Sought by Sh. Jitender O. Vashistha /RTI Act, 2005.

under

Enclosed herewith is a RTI application dated 28.10.14 (received on 13.11.14) in this Department) of Sh. Titender O. Vashistha, Sh. Titender O. Vashistha, 1/75, Sector-1/A, Grandhidham - Kachchh.

It is requested that the information may be furnished directly to the applicant as per provisions of the RTI Act, 2005, under intimation to the undersigned.

2. Fee has/has not been received in this Department.

Asha Sota (US & CAPIO) Ph. No. 23389127

The CPIO, Notwy Cll, D/o Legal Affairs.

Copy to: Sh. Titender O. Vashistha, 1/75, Sector - 1/A, Grandhidham - Kachchh.

- He is requested to contact the said authority for requisite information.

This may please be submitted to the Jsp LA (Sour. 20 ya Hadre) please.

86/05(AS)2019

By Reg.AD Post.

RM-397192281-IN-28/4/28/14:- J.O. Vashistha,

Advocate, 1/75,Sector -1/A, Gandhidham-Kachchh

To,

Additional Legal Advisor, & 1<sup>st</sup> Appellate Authority, Deptt of Legal Affairs, Ministry of Law & Justice, Room No. 422/A, 4<sup>th</sup> Floor, Shastri Bhavan, New Delhi- 110001.

" Kind attention Smt. Joya Hadke- Addln. Legal Advisor & 1st A.A.

Sub:- 1st Appeal under RTI Act 2005.

Ref:-1. My RTI Application dated 20.9.2014.

2. Shri Poonam Suri, Dy Legal Advisor & C.P.I.O( Notary Cell) letter No.

5A(293)/2014-NC Dated 8.10.2014.

Respected Sir,

1.Name of Applicant

:- Shri J.O.Vashistha Advocate.

2.Address

:- 1/75,Sector -1/A,Gandhidham-Kachchh.

3. Particulars of CPIO

:-Shri Poonam Suri

Dy. Legal Advisor & CPIO (Notary Cell) New Delhi

4.Date of Receipt of order

appealed against

:-CPIO order Received on 17.10.2014.

5.Last date for filling Appeal

:- Appeal can be file with in (30) days i.e. on or before

17.11.2014

6. The Grounds for Appeal:-

**1.** That I sent RTI Appln on 20.9.2014 & on it CPIO send reply/order on 8.10.2014. Thanks your very much to CPIO. But some paras CPIO has been silent thats why I wants reply from him.

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2. That CPIO send me true & correct reply on RTI Appln para No. 1,2,& 3, for this I am satisfied on it .but on para no. 4 CPIO refuse to give reply on the ground desired information is like "ADVISE NATURE" hence same is out of RTI provision but same not true & correct. Para No. 4 information can be provide me by CPIO & by your goodself. Same is within your power & jursidiction.

प्राप्ति तथा प्रयुक्त अनुभा3. If your honour go through RTI Act Sec 2(f) information means & includes emalls,opinion,advise, presss-release, circulars order, log -books etc-

PSTO AATON

- 5. Request:- In view of the above your honour is requested may please direct order CPIO to provide me information as per RTI Appln dated 20.9.2014 Para No. 4 immediately & oblige please.
- 7. Particulars of information :-
- (i) Nature & subject matter of information require.

The subject matter of information required is mention in Para No. 4 of RTI Appln.

(ii)Name of the office or Deptt to which the information relates.

The information relates to the office of :

Dy Legal Advisor & CPIO. Govt of India, Ministry of Law & Justice, legal Affairs, Deptt(Notary Cell)439, Shasthri Bhavan, New Delhi- 110001.

Dare:- 28.10.2014

Place:-Gandhidham.

Appellant-Advocate

Encl:

1). RTI Application. ocated. 20.9.2014.

CPID. Letter dated



# अधिवक्ता ,

१, प्लोट नं ७५, सेकटर नं १-ए,गांधीधाम-कच्छ-३७०२०१ मो.नं ९५३७७५७२०४

प्रति,

सेकशन अधिकारी व केन्द्रीय जाहिर माहीती अधिकारी श्री, भारत सरकार मिनीरटी ओफ लो एन्ड जस्टीस (कायदाकिय) (नोटरी सेल),शास्त्री भवन न्यु विल्ली

2 0 SEP 2014

दिनांक- २०.०९.३-३३६

विषय:- माहीती अधिकार अधिनियम २००५ के तहत माहीती प्रदान कराने हेतु.

अतः आधरो नम्न निवेदनं करता है कि नोटरी अधिनियम १९५६ व नियमों के तहतं निम्नलिखीत माहीती अध्यक्ष महोदय,

र नोटरी अधिनियम के तहत दस्तावेज़ों को नोटरी करने पश्चात दस्तावेज की नकल नोटरीओं के द्वारा रखन का प्रदान करने कि क्रुपा करे। प्रावधान हे या नहीं ? ओर हे तो वे दस्तावेजों की नक़लों को कितने साल तक संभालकर रखने का प्रावधान हे ?

२ नोटरी अधिनियम के तहत नोटरी के द्वारा निभाया गया रजीस्टर कितने समय तक संभालकर रखने का प्रावधान हे? ओर अगर हा तो कितने समय तक संभालकर रखने का प्रावधान किया गया है ?- २० ०५ २०१४

३ नोटरी अधिनियम व नियमों के तहत किसी भी नोटरी को उसके द्वारा निभाये गये रजीस्टर को नष्ट करने क लिये पुर्वमंजुरी लेनी आवशयक है या नहीं ? अगर है तो किससे पुर्वमंजुरी लेनी आवशयक होती है।

४ क्या नोटरीओ को माहीती, अधिकार अधिनियम के तहत लिया गया है या नहीं ? ओर अगर हा तो वे किस समय से मतलब कोनसी दिनांक से आते हे ? अंगर उनहें माडीती अधिकार अधिनियम के तहत लिया हो तो उनसे माहीती कब से प्राप्त हो सकती है। क्या नोटरी "पब्लीक ओथोरिटी "हे या नहीं कुप्या माहिती प्रदान करे।

५.मेने आवशयक फीस रु. २०/- आई पी ओ न उंजी २२७८३१ दिनाक १९ ९ २०१४ से चुकता कि जा रही है।

अधिवदता

संख्या. 5A(293)/2011-NC भारत संरक्षा विधि एवं न्याय मत्रालय विधि कार्य विभाग नोटरी सेल \*\*\*\*\*

> ४३९, शास्त्री भवन, नयी दिल्ली-११०००१

दिनांक : अक्टूबर 8, 2014

सेवा में,

श्री जितेंद्र ओ. वशिष्ठ, 1, प्लोट न. 75, सेक्टर न. 1-ए, गांधीधाम-कच्छ -370201 बुजरात.

विषय: सूचना का अधिकार अधिनियम पत्र दिनांक २०.०९.२०१४ के अंतर्गत मांगी गई सूचना के सम्बन्ध मे.

आपके द्वारा सूचना का अधिकार अधिनियम पत्र दिनांक २०.०% २०१४ जो कि नोटरी अनुभाग में 29.09.2014 को प्राप्त हुआ, के अंतर्गत मांगी गई सूचना के सन्दर्भ में निम्न सूचना प्रदान की जा रही है:

क्रम सं.	भ अरागत मागा गई सूचना के सन्दर्भ में निम्न सूचना प्रदान की जा रही है:
1	नही.
2	नोटरी अधिनियम, 1952 तथा नोटरी नियम, 1956 के अंतर्गत ऐसा कोई प्रावधान नहीं है, तथापि यह सूचित किया जाता है कि जब तक एक अधिवक्ता नोटरी के रूप में कार्यरत है उस समय तक उससे नोटरी रजिस्टर का सम्भालकर रखा जाना अपेक्षित है.
3	नोटरी अधिनियम, 1952 तथा नोटरी नियम, 1956 के अंतर्गत ऐसा कोई प्रावधान नहीं है मांगी गई सूचना सलाह की प्रकृति में है जो कि सूचना का अधिकार अधिनियम, 2005 के परिपेक्क्ष्य से बाहर है.

2. यदि आप यहाँ प्रदान की गई सूचना से संतुष्ट नहीं है तो आप इस पत्र की प्राप्ति के ३० दिन के अंदर प्रथम अपील, प्रथम याचिका अधिकारी को निम्न नाम एवं पते पर कर सकते है.

श्रीमती ज़ोया हड़के, अतिरिक्त विधि सलाहकार एवं प्रथम याचिका अधिकारी, विधि कार्य विभाग, कानून एवं न्याय मंत्रालय, कमरा संख्या 422 ए., चौथा तल, शास्त्री भवन, नई दिल्ली -११०००१

yotal

(पूनम सूरी) उप विधि सलाहकार एवं केंद्रीय लोक सूचना अधिकारी नोटरी सेल